

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No.75102 of 2017
Excise Appeal No.75103 of 2017
Excise Appeal No.75104 of 2017

(Arising out of Order-in-Original No.09/Commr/2013 dated 11.04.2013 passed by Commissioner of CGST & Central Excise, Jamshedpur)

M/s Stan Commodities Pvt. Ltd.
Pawan Kumar Poddar, Director
Sharad Poddar, Director

(Plot No.7 & 8,Phase V,Adityapur Industrial Area, Gamharia, Jamshedpur,Jharkhand)

Appellant

VERSUS

Commissioner of CGST & Central Excise, Jamshedpur
(143, New Baradwari, Sakchi, Jamshedpur-831001)

Respondent

APPEARANCE :

None for the Appellant

Shri B.K.Singh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.77080-77082/2025

DATE OF HEARING : 29 JULY 2025

DATE OF DECISION : 29 JULY 2025

Per Ashok Jindal :

The appellants have filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and pray for withdrawal of their appeals. Accordingly, the appeals filed by the appellants are dismissed as withdrawn.

(Pronounced in the open court)

(Ashok Jindal)
Member (Judicial)

(K.Anpazhakan)
Member (Technical)

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